

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**COMPANY APPEAL(AT) NO.382 OF 2018**

**IN THE MATTER OF:**

Aman Kumar Jain & Anr,

Appellant

Vs

Registrar of Companies, New Delhi

Respondents

**For Appellant:-**Mr. Daniel George, Advocate.

**For Respondents: -** None for ROC.  
Mr. Zoheb Hossain, Advocate for R-2.

**ORDER**

**01.02.2019** - None present for ROC.

2. Counsel for Respondent No.2 tenders at Bar reports/affidavit on behalf of Income Tax Department. Court Master to receive the same and take on record.
3. Both sides agree and the matter is taken up for final hearing.
4. Arguments heard. Oral Judgement passed. The appeal is rejected as per oral Judgement.

(Justice A.I.S.Cheema)  
Member (Judicial)

(Mr. Balvinder Singh)  
Member (Technical)